

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 1901
TO BE ANSWERED ON 30.07.2018**

Educational Fee

1901. SHRI DUSHYANT CHAUTALA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has formulated guidelines to regulate educational fee in major private institutions;
- (b) if so, the details thereof and whether the Government has also received complaints regarding higher fees in private higher institutions;
- (c) if so, the details thereof; and
- (d) the actions have been taken by the Government to monitor the fees fixed by private educational institutions across the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(DR. SATYA PAL SINGH)

(a) to (d): The All India Council for Technical Education (AICTE) had constituted a Committee under the Chairmanship of Justice B.N. Srikrishna, former Judge of Hon'ble Supreme Court to recommend the fee to be charged by private technical institutes in the country. The committee has recommended maximum limit of tuition and development fee to be charged by these institutions. Further all the State/ UT Governments have been directed to comply with the recommendations of the Fee Committee. Accordingly State/ Fee Regulatory Committees have been constituted to fix the limit of tuition and development fee to be charged by these institutions.

Moreover, the University Grants Commission (UGC) has constituted a Committee under the chairmanship of Prof. R.C. Deka, Former Director, AIIMS, New Delhi to regulate the fees chargeable by self-financed Deemed to be Universities in Medical and Dental Courses.
